

**HIGH COURT OF UTTARAKHAND, NAINITAL**

**NOTIFICATION**

**No.201/UHC/Admin.A/2022**

**Dated: July 28 ,2022.**

In exercise of the powers conferred by Article 225 of the Constitution of India and all the other powers enabling in that behalf, the Hon'ble Court is pleased to add the following paragraph in Chapter XLI, Rule 4, sub-rule (iii) of "The Allahabad High Court Rules, 1952" as applicable to the High Court of Uttarakhand, Nainital under Uttar Pradesh Reorganization Act, 2000:

*"Provided that in case, notice is unserved and returned to the Registry, the envelope and the notice shall be kept on record, but, the copy of the petition, appeal, etc. shall be returned to the parties concerned so that in case of reissuance of the notice, the same may be enclosed alongwith the fresh notice."*

This amendment shall come into force with immediate effect.

**By Order of the Court**

**Sd/-  
(Vivek Bharti Sharma)  
Registrar General**

**No. 3590/UHC/Admin.A/2022**

**Dated: July 28 ,2022.**

**Copy forwarded for information and necessary action to:**

1. Advocate General, Government of Uttarakhand, Nainital.
2. President/Secretary, High Court Bar Association, Nainital with request to inform all the members.
3. Assistant Solicitor General, Government of India, Nainital.
4. Chief Standing Counsel, Government of Uttarakhand, Nainital.
5. Additional Chief Standing Counsel, Government of Uttar Pradesh, Nainital.
6. Secretary, Law cum-L.R. Government of Uttarakhand, Dehradun.
7. All the Registrars of the Court.
8. P.P.S. to Hon'ble the Chief Justice with request to place the Notification for kind perusal of His Lordship.
9. P.S./ P.A. to Hon'ble Judges with request to place the Notification for kind perusal of Hon'ble Judges.
10. P.S. to Registrar General.
11. All the Joint Registrars/ Deputy Registrars of the Court.
12. I/c Head Bench Secretary/ I/c Head Private Secretary of the Court.
13. All the Assistant Registrars/ Section Officers of the Court.
14. Librarian of the Court with the direction that the above amendment be incorporated in all the relevant books immediately.
15. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar, for publication of the Notification in the next Gazette of the Uttarakhand.
16. Assistant Registrar (I.T.) of the Court with the direction to upload the same on the Official website of High Court of Uttarakhand, Nainital.
17. Guard file.

Deputy Registrar  
Admin.A